

Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL,  
ALLAHABAD BENCH, ALLAHABAD**

Allahabad, this the 18<sup>th</sup> day of April, 2018

Present :

Hon'ble Dr. Murtaza Ali, Member-J

Original Application No. 1033 of 2012  
(U/S 19, Administrative Tribunals Act, 1985)

Rajesh Kumar Bharti and another.

.....Applicant.

By Advocate – Shri Ashish Srivastava.

**V E R S U S**

Union of India through its Secretary Ministry of Communication, Sanchar Bhawan, New Delhi & Others

.....Respondents.

By Advocate : Shri R. S. Srivastava.

**ORDER**

Shri Ashish Srivastava, learned counsel for the applicant and Shri R. K. Srivastava, learned counsel for the respondents are present.

2. Learned counsel for the applicant submitted that the applicant had filed this O.A. for consideration of claim for

compassionate appointment. The respondents were directed to consider the case of the applicant vide order dated 23.03.2013. It has been submitted that the respondents have rejected the claim of the applicant and applicant had filed O.A. No. 103/2017 separately for quashing the rejection order.

3. Hence, the learned counsel for the applicant submitted that he does not wish to press this O.A. Accordingly, the OA is dismissed as not pressed.

**MEMBER-J**

**/Shashi/**